

ITEM NO.8

REGISTRAR COURT. 2

SECTION III-A

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

BEFORE THE REGISTRAR SH. MASHROOR ALAM KHAN

Civil Appeal No(s). 8040/2019

THE STATE OF UTTAR PRADESH & ORS.

Appellant(s)

VERSUS

RAVINDRA NATH TAIGOR & ORS.

Respondent(s)

Date : 21-07-2025 This appeal was called on for hearing today.

For Appellant(s) :

Mr. Sanjay Kumar Tyagi, AOR
Mr. Pawan, Adv.
Mr. Parvesh Tyagi, Adv.
Mr. Mridul's Jain, Adv.
Mr. Prabhat Kumar Rai, Adv.

For Respondent(s) :

Mr. Anjani Kumar Mishra, AOR
Mrs. Hardeep Kaur Mishra, Adv.
Mr. Praveen Mishra, Adv.
Mr. Krishna Gopal Mishra, Adv.
Mr. Rajesh Kumar Singh, Adv.
Dr. P. N. Mishra, Adv.
Mr. Chatanya Siddharth, Adv.
Mr. Kartikey, Adv.
Mrs. Viraj Singh, Adv.
Mrs. Prakarti Purnima, Adv.
Mr. Rameshwar Prasad Goyal, AOR
Mr. Ajay Kumar Singh, AOR
Mr. Ilin Saraswat, Adv.
Mrs. Anita Rani Sharma, Adv.
Ms. Ilma Irfan Saifi, Adv.
Mrs. Poonam Seth, Adv.
Ms. Zainab Sikander Saiyed, Adv.
Mr. M. M. Kashyap, AOR
Mr. Sumit Teterwal, AOR
Mr. Ajay Choudhary, AOR
Mr. Bharat Sangal, Sr. Adv.
Ms. Babita Kushwaha, Adv.
Mr. Nagarkatti Kartik Uday, AOR
M/S. Mukesh Kumar Singh And Co., AOR
Mr. Purushottam Sharma Tripathi, AOR
Mr. Amit, AOR
Mr. Sanjay Singh, Adv.
Mr. Divyesh Pratap Singh, AOR

Mr. Ashu Bhindwar, Adv.
 Mr. Jay Veer Yadav, Adv.
 Ms. Ritu Reniwal, Adv.
 Mr. Ram Bhadauria, Adv.
 Mr. B. N. Dubey, Adv.
 Mr. Robin Khokhar, AOR
 Mr. Rajendra Beniwal, Adv.
 Mr. Ashkrit Tiwari, Adv.
 Mr. Sunil Beniwal, Adv.
 Ms. Richa Singh, Adv.
 Mr. Umesh Bishnoi, Adv.
 Ms. Shivika Jain, Adv.
 Mr. R. C. Kaushik, AOR
 Ms. Bano Deswal, Adv.
 Dr. Vinod Kumar Tewari, AOR
 Mr. Anantha Narayana M.g., AOR
 Mr. Arvind Gupta, AOR
 Mr. Sumit Teterrwal, AOR
 Mr. Yatharth Singh, Adv.
 Mr. Divesh Kumar, Adv.
 Mr. Beena Singh, Adv.
 Mr. Mahi Pal Singh, Adv.
 Mr. Yamini Sharma, Adv.
 Mr. Nitin Sharma, Adv.
 Mr. Javed Raza, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Two weeks time, is granted to Ld. counsel for the petitioner, to take fresh steps and to file fresh particulars, for service on respondent nos.48.1 to 48.5, 228.1 and 228.2.

As per affidavit of dasti service, notice has been received by brother of Respondent no.81. Four weeks time, is granted to Ld. counsel for the appellant to clarify whether Respondent no.81 has expired or not.

If respondent has expired, four weeks time, is granted to take appropriate steps.

If respondent is alive, service deemed to be complete, as notice has been duly served on the brother of Respondent no.81.

Despite service being complete, none has entered appearance for remaining respondents.

List again on 28.08.2025.

MASHROOR ALAM KHAN
 Registrar